

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 3980

TO BE ANSWERED ON WEDNESDAY, THE 18th MARCH, 2020

Recusal by Judges

3980. SHRI ASADUDDIN OWAISI:

SHRI SYED IMTIAZ JALEEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether cases of recusal by judges are on the rise year after year;**
- (b) if so, the number of judges who recused them from hearing cases;**
- (c) whether this practice is delaying the hearing of cases and is time consuming and if so, the details thereof;**
- (d) whether judges do not give any reason for recusal from hearing cases;**
- (e) if so, whether Government propose to make it mandatory for judges to give reasons for recusal; and**
- (f) if so, the details thereof and time by which a final decision is likely to be taken thereon?**

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (f): Disposal of pending cases in courts and related case management procedure including recusal by judges falls squarely within the domain of judiciary. Information on cases of recusal by judges is not maintained by the Government. Reasons for recusal, if any, are recorded in the court proceedings.

